CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 137 of 1999.

Wednesday this the 3rd day of February, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. A. Antony Micheal, 5/o Alex, residing at: 146/A, Arociya Matha Illam, Punnail Nagar, Nagercoil.

Ex. Casual Labourer, Southern Railway, Trivandrum Division.

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- P. Chandra Raj,
 S/o Paul Nadar,
 residing at: Channapattuvilai,
 Nallur, Marthandam P.O.,
 Kanyakumari.
- 3. R. Rajendran, S/o Ramachandran, residing at: Perayaraveelai, Kappiyarai P.O., Kanyakumari.
- 4. A. Nagarajan,
 S/o A. Arumugam,
 residing at: No.27,
 Kasthuri Nagar, Kottar P.O.,
 Nagercoil.
- 5. M. Esakky,
 S/o Muthusamy Thevar,
 residing at: No.3/43,
 North Street, Veeralaperunchelvi,
 Konkanthaniparai P.O.,
 Tirunelveli District.
- S. Ponnan,
 S/o Subramaniam,
 residing at: Asankinaru,
 Puliyurkurichi, Thuckaly,
 Kanyakumari.

.. Applicants

(By Advocate Shri T.C. Govindaswamy)

Vs.

- Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
- The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum-14.

Respondents

(By Advocate Shri Thomas Mathew Nellimoottil)

The application having been heard on 3rd February 1999, the Tribunal on the same day delivered the following:

ORDER

Applicants seek to direct the respondents to include their names at the appropriate place in the list of Construction casual labourers, Trivandrum Division and to grant them consequential benefits thereof.

- 2. When the Original Application was taken up, the learned counsel appearing for the applicants submitted that it is suffice to direct the second respondent to dispose of A-7 and A-8 series representations within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
- 3. Accordingly, the second respondent is directed to consider and dispose of A-7 and A-8 series representations by speaking orders within three months from the date of receipt of a copy of this order.
- 4. Original Application is disposed of as above.
 No costs.

Dated the 3rd February, 1999.

A.M. SIVADAS JUDICIAL MEMBER